

ITEM NO.104,104.1-104.3

COURT NO.8

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 798/2010

SHIVRAM BHAU BHANDIGRE

VERSUS

Appellant(s)

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

WITH

CrI.A. No. 799/2010 (II-A)

SLP(CrI.) No. 3359/2010(II-A)

CrI.A. No. 800/2010 (II-A)

Date : 31-01-2019 These appeals/SLP were called on
for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Appellant(s) Mr. Vinay Navare, Adv.
Mr. Pravin Satale, Adv.
Mr. Rajiv Shankar Dvivedi, AOR

For Appellant(s)/
Respondent(s) Ms. Deepa M Kulkarni, Adv.
Mr. Nishant Ramakantrao Katneshwarkar, AOR

For Respondent(s) Mr. Sushil Karanjkar, Adv.
Mr. K.N. Rai, AOR

UPON hearing the counsel the Court made the following
O R D E R

CrI.A. No. 799/2010 & SLP(CrI.) No. 3359/2010

Leave granted in SLP(CrI.) No. 3359/2010

The appeals are allowed in terms of the signed reportable
judgment.

CrI.A. Nos. 798/2010 & 800/2010

In view of order passed in the aforesaid appeals, these
appeals are disposed off.

[Charanjeet Kaur] [Parveen Kumari Pasricha]
A.R.-cum-P.S. Branch Officer

[Signed reportable judgment is placed on the file]